

Annexure-4

Name of the corporate debtor: United India Shoe Corporation P Ltd ; Date of commencement of liquidation: 21.10.2022 ; List of stakeholders as on: 03.01.2023

List of operational creditors (Employees)

(Amount in ₹)

Sl. No.	Name of authorised representative, if any	Name of employee	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Total amount of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted						
1		A.Vamsi Krishna	19-11-2018	1,29,839	1,29,839	Nil		Operational Creditors - Employee Salary	0.02%	Nil	Nil	Nil	Nil	Note 1
2		Hafeezur Rahman V	Not available on record; Claim Admitted during CIRP	1,37,500	1,37,500	Nil			0.02%	Nil	Nil	Nil	Nil	
3		M.S. Badru Jamal	19-11-2018	2,60,700	2,60,700	Nil			0.04%	Nil	Nil	Nil	Nil	
4		N.Abdul Kayoom	Not available on record; Claim Admitted during CIRP	80,000	80,000	Nil			0.01%	Nil	Nil	Nil	Nil	
5		R.Kaleemullah Khan	Not available on record; Claim Admitted during CIRP	2,34,174	2,34,174	Nil			0.03%	Nil	Nil	Nil	Nil	
6		S.Sekar	22-11-2018	2,76,444	2,76,444	Nil			0.04%	Nil	Nil	Nil	Nil	
7		S.Thajuen	18-11-2018	1,20,000	1,20,000	Nil			0.02%	Nil	Nil	Nil	Nil	
8		S.Uzair Ahmed	18-11-2018	45,000	45,000	Nil			0.01%	Nil	Nil	Nil	Nil	
9		V. Suhail Ahmed	04-12-2018	3,43,120	3,43,120	Nil			0.05%	Nil	Nil	Nil	Nil	
					Note 2									
	Total			16,26,777	16,26,777	-	-	0.22%	-	-	-	-	-	

Note 1

In accordance with Regulation 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, as no claims have been submitted or updated by this stakeholder during the liquidation process, the claims collated by the Interim Resolution Professional and Resolution Professional (IRP/RP) during the Corporate Insolvency Resolution Process under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, have been deemed to have been submitted by this stakeholder

Note 2

Claims that have been collated and admitted by the IRP/ RP and as approved under the failed Resolution plan, amounting to Rs 16.27 Lakhs have been deemed to have been submitted under Regulation 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016